

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.532/04

Tuesday this the 14th day of December 2004

C O R A M :

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN

P.Thankamony Amma,  
W/o.C.Ramakrishnan,  
Assistant, Passport Office, Trichy.  
Residing at Sreelakam, Sharath Lane,  
Vadakke Kotta, Tripunithura,  
Ernakulam (District)

Applicant

(By Advocate Mr.T.C.Govindaswamy)

Versus

1. Union of India represented by  
the Secretary to the Govt. of India,  
Ministry of External Affairs,  
New Delhi.
2. The Joint Secretary (PV),  
Ministry of External Affairs,  
New Delhi.
3. The Under Secretary (PV),  
Ministry of External Affairs,  
New Delhi.
4. The Regional Passport Officer,  
Regional Passport Office,  
Kochi.
5. The Passport Officer,  
Passport Office,  
Tiruchirappalli, Tamilnadu.

Respondents

(By Advocate Mr.P.M.M.Najeebkhan,ACGSC)

This application having been heard on 14th December 2004  
the Tribunal on the same day delivered the following :

O R D E R

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN

The applicant, Assistant, Passport Office, Trichy, has  
filed this application challenging Annexure A-5 order dated  
20.4.2004 by which in partial modification of order dated  
25.3.2004 (Annexure A-4) the applicant has been transferred from  
Kochi to Trichy. The applicant submitted Annexure A-7  
representation praying for retention at Kochi or a posting to

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Thiruvananthapuram which was rejected by Annexure A-7(a) order dated 29.4.2004. Aggrieved by this the applicant has filed this application seeking to set aside Annexure A-5 order to extent it affects her and Annexure A-7(a) as it does not give any reason for rejection. She pleads that the respondents be directed to relieve the applicant back to Regional Passport Office, Kochi as if Annexure A-5 has not taken effect.

2. Respondents have filed a reply statement contending that the transfer was made in the exigencies of service. When the application came up for hearing, learned counsel on either side agree that the application may be disposed of permitting the applicant to make a detailed representation inviting attention to the transfer policy whereby an Assistant is not generally liable to be transferred out of the zone as also the availability of vacancies in Thiruvananthapuram, Kochi and Kozhikode zones and directing the 2nd respondent to consider and dispose of the representation within a time frame.

3. In the light of the submissions made by the learned counsel on either side, the application is disposed of permitting the applicant to make a detailed representation to the 2nd respondent inviting attention to the relevant stipulations in the transfer guidelines as also pointing out the availability of vacancies in Thiruvananthapuram, Kochi and Kozhikode zones within two weeks from the date of receipt of a copy of this order and directing the 2nd respondent that if such a representation is received the same shall be considered and disposed of keeping in view the transfer guidelines, rules, instructions and other

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relevant material with a speaking order within a period of one month from the date of receipt of a copy of the representation.

(Dated the 14th day of December 2004)



A.V. HARIDASAN  
VICE CHAIRMAN

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